HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

BA No. 110/2015

Imtiaz Hussain

.....Petitioner/Applicant (s)

Through: Mr. Sudershan Sharma, Advocate (on audio call from residence in Jammu)

V/s

State of J&K

....Respondent(s)

Through:- Mr. Ravinder Gupta, AAG

(on audio call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 10.06.2020

Learned counsel for the applicant submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for.

(RAJNESH OSWAL) JUDGE

Jammu 10.06.2020 (Rakesh)

Whether the order is speaking Yes/No Whether the order is reportable Yes/No